

(S.W)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.294/91

Date of Order : 1.2.93

BETWEEN :

A.Simhachalam

.. Applicant

A N D

1. General Manager, S.C.Rly.,
Secunderabad.
2. Chief Personnel Officer,
S.C.Rly., Secunderabad.
3. R.Damoder, Head D/Man,
C.M.E's Office, S.C.Rly.,
Rail Nilayam, Secunderabad.
4. P.Satyanarayana, Chief D/Man,
Dy.C.M.E's Office, Rayanapadu
Wagon Work Shop, Vijayawada.
5. V.Gopal X Head D/Men
 X C.M.E's Office,
6. Vincent Samuel X Rail Nilayam,
 X Secunderabad.
7. K.G.VenkataSwamy X
8. K.Pratap Chief D/Man -Do-
 Mirkelkar
9. Prabhaker Head D/Man -Do-
10. N.K.Seshagiri Rao,
Head D/Man -Do-
11. P.N.Chandraiah Sr.D/Man -Do-
- 12-A.V.Satyanarayana
 Sr.D/Man -Do-
13. M.Krishna Rao Sr.D/Man -Do- .. Respondents.

Counsel for the Applicant

.. Mr.A.Simhachala
(Party-in-Person)

Counsel for the Respondents No.1 to 3

.. Mr.V.Bhimanna

Counsel for the respondents No.3, 4, 6, and 8 to 12 .. Mr.P.Krishna Reddy.

CORAM:

HON'BLE SHRI R.Balasubramanyam, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

To

1. The General Manager, S.C.Rly, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly,
Secunderabad.
3. One copy to Mr, A. Simhachalam, Party-in-person,
Plot No.17, Jayasree Buildings, Sripuri,
Behind Moula-ali, Railway Quarters, Hyderabad-040.
4. One copy to Mr, V. Bhimanna, SC for Rlys, CAT.Hyd.
5. One ~~spare~~ copy to Mr. P. Krishna Ready, 3-5-299, Hima,at-riger, Hyderabad.
6. One copy Com.

pvm

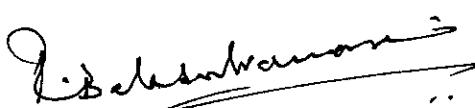
Order of the Division Bench delivered by
Hon'ble Shri R.Balasubramanyan, Member (Admn.)

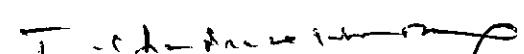
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Vide our docket order dt. 4.12.92 which had been recorded that the party-in-person had decided that the case be decided after hearing the other side and taking into account his affidavit, rejoinder and written arguments. The case was taken up today and we have heard Mr.V.Bhimanna, Standing Counsel for the respondents.

2. Mr.Bhimanna drew our attention to para 3 of the counter wherein it is pointed out that the case is already hit by resjudicata. We have gone through the judgement dt. 23.8.1990 in O.A. 127/88. The said O.A. ~~had already been~~ ^{was} filed for the same relief and in the judgement it has been clearly stated that the application was clearly barred by limitation under section 21 of the Administrative Tribunal Act, apart from lacking in merits. The applicant has now filed this O.A. with the same relief and this is a clear case of resjudicata and we have no hesitation to dismiss the case.

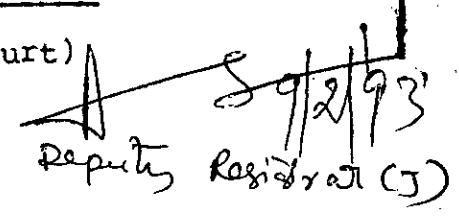
O.A. is accordingly dismissed with no order as to costs.


(R.BALASUBRAMANIAN)
Member (Admn.)


(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 1st February, 1993

(Dictated in Open Court)


Deputy Registrar (J)

sd

TYPED BY

CHECKED BY

3 COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO, V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN, M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY, T
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 1 - 2 - 1993

ORAL/JUDGMENT:

R.P./C.P/M.A. No.

in

C.A. No. 294/91

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

